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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

OA-1883/94

Friday, the 15th day of November, 1996.

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN

Smt. Chander Prabha,  
W/o Sh. C.K. Sharma,  
Head Clerk,  
Receipt Section,  
Office of the  
Divisional Railway Manager,  
State Entry Road,  
New Delhi.

....Applicant

(By Advocate Shri B.S. Mainee)

Versus

Union of India : through

1. The General Manager,  
Northern Railway,  
Baroda House,  
New Delhi.
2. The Divisional Railway Manager,  
Northern Railway,  
State Entry Road,  
New Delhi.
3. The Divisional Superintending  
Engineer (Estate),  
Northern Railway,  
Divisional Railway  
Manager's office,  
State Entry Road,  
New Delhi.

....Respondents

(By Advocate Shri M.K.Gupta)

The application having been heard on 15.11.1996  
the Tribunal on the same day delivered the following:

ORDER

Applicant challenges an order evicting  
her from a public premise. The application has  
not been admitted in two years and three months,  
and after 43 adjournments. However, an interim order  
has been granted by the Court and it continues  
in force.

2. More importantly an order of eviction referable to the Public Premises (Eviction of Unauthorised Occupants) Act, 1971 is to be challenged in other legal proceedings and the application is not even maintainable. Counsel for Railways submits that no order of eviction has been passed as such, and that an order of eviction will be passed within 10 days from today. I see no justification to entertain the petition and dismiss the same. Out of deference to my colleagues who have on 43 occasions thought it fit to maintain an ad interim order of stay, I direct that the interim order will continue in force for three weeks. The application is dismissed. No costs.

Dated the 15th day of November, 1996.

*Chettur Sankaran Nair*

( CHETTUR SANKARAN NAIR (J) )  
Chairman

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